

ITEM NO.801

COURT NO.13

SECTION XV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 23935/2022

[Arising out of impugned final judgment and order dated 05-03-2022 in DBCWP No. 19008/2019 passed by the High Court of Judicature for Rajasthan at Jodhpur]

THE STATE OF RAJASTHAN & ANR.

Petitioner(s)

VERSUS

GHANSHYAM BHARGAVA ( DEAD THR. LRS) & ANR.

Respondent(s)

Date : 06-02-2026 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL  
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :

Mr. S. Udaya Kumar Sagar, AOR

For Respondent(s) :

Mr. K. Paari Vendhan, AOR (Mentioned by)

UPON being mentioned the Court made the following  
O R D E R

Adjourned to 13<sup>th</sup> February, 2026.

(ANITA MALHOTRA)  
AR-CUM-PS

(AKSHAY KUMAR BHORIA)  
COURT MASTER